

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In super-session of earlier orders, the following Judicial Officers (Central) are hereby authorized to act as Link courts (Central) to dispose of urgent matters including executions filed in the courts, mentioned in Column No.1, **with immediate effect :-**

S.N	Name of Judicial Officer (Column No.1)	1 st Link Judicial Officer	2 nd Link Judicial Officer
1	Ms. Dhanashree Deka SCJ-cum-RC	Sh. Umesh Kumar ACJ-cum-CCJ-ARC	Sh. Devanshu Sajlan CCJ-cum-ARC
2	Sh. Umesh Kumar ACJ-cum-CCJ-ARC	Sh. Devanshu Sajlan CCJ-cum-ARC	Ms. Dhanashree Deka SCJ-cum-RC
3	Sh. Devanshu Sajlan CCJ-cum-ARC	Ms. Dhanashree Deka SCJ-cum-RC	Sh. Umesh Kumar ACJ-cum-CCJ-ARC
4	Sh. Gopal Krishan JSCC-cum-ASCJ-Cum-GJ-01	Sh. Ajay Singh Parihar JSCC-cum-ASCJ-Cum-GJ-02	Ms. Hala Quamar, CJ-01
5	Sh. Ajay Singh Parihar JSCC-cum-ASCJ-Cum-GJ-02	Sh. Gopal Krishan JSCC-cum-ASCJ-Cum-GJ-01	Sh. Himanshu Sehloth, CJ-02
6	Sh. Gaurav Goyal, ARC-01	Ms. Divya Gupta, ARC-02	Sh. Gopal Krishan JSCC-cum-ASCJ-Cum-GJ-01
7	Ms. Divya Gupta, ARC-02	Sh. Gaurav Goyal, ARC-01	Sh. Ajay Singh Parihar JSCC-cum-ASCJ-Cum-GJ-02
8	Ms. Hala Quamar, CJ-01	Sh. Himanshu Sehloth, CJ-02	Ms. Aayushi Saxena, CJ-03
9	Sh. Himanshu Sehloth, CJ-02	Ms. Aayushi Saxena, CJ-03	Sh. Akshay Prakash, CJ-04
10	Ms. Aayushi Saxena, CJ-03	Sh. Akshay Prakash, CJ-04	Sh. Ayush Sharma, CJ-05
11	Sh. Akshay Prakash, CJ-04	Sh. Ayush Sharma, CJ-05	Sh. Gaurav Dahiya, CJ-06
12	Sh. Ayush Sharma, CJ-05	Sh. Gaurav Dahiya, CJ-06	Sh. Raghav Sharma, CJ-07
13	Sh. Gaurav Dahiya, CJ-06	Sh. Raghav Sharma, CJ-07	Sh. Milan Goel, CJ-08
14	Sh. Raghav Sharma, CJ-07	Sh. Milan Goel, CJ-08	Sh. Arvind Dev, CJ-09
15	Sh. Milan Goel, CJ-08	Sh. Arvind Dev, CJ-09	Sh. Gaurav Goyal, ARC-01
16	Sh. Arvind Dev, CJ-09	Ms. Hala Quamar, CJ-01	Ms. Divya Gupta, ARC-02

- As and when Ms. Dhanashree Deka, SCJ-cum-RC (Central) and his 1st Link Sh. Umesh Kumar, ACJ-cum-CCJ-cum-ARC (Central) are on leave or not available due to any unforeseen reason, the matters pertaining to rent cases of the Court of Ld. SCJ-cum-RC (Central) shall be dealt with by Sh. Sh. Devanshu Sajlan, CCJ-cum-ARC (Central), Tis Hazari Courts, Delhi.
- In case IInd link Judicial Officer is not available or happens to be on leave, urgent matter pertaining to executions shall be dealt with by the Judicial Officer mentioned in the next row in the column No.1.
- In case above mentioned Judicial Officers are not available or are on leave due to any unforeseen reason, the regular civil matters of court shall be fixed by the Reader of the concerned court as per directions issued vide circular No.65754-66014/DJ 19th July, 2005.
- Clarification regarding this order may be sought from Ms. Dhanashree Deka, SCJ-cum-RC (Central), Tis Hazari Courts, Delhi, if required.

(Signature)

(ANJU BAJAJ CHANDNA)

Principal District & Sessions Judge (HQs)
Delhi

No. 62417-457/F.1(3)/Gaz/2026

Dated 07 AUG 2026

Sub:- Link Courts of Civil Judges/RC/ARC (Central).

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The AO(J)/Branch In-charge, Admin. Branch (I,II,III), Office of the SCJ/ACJ, Filing Branch (Central), E-Sewa & Suvidha Kendra, Tis Hazari Courts, Delhi.
4. The P.S./Reader to the undersigned.
5. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
6. The In-Charge, Lock-up, Tis Hazari Courts, Delhi.
7. The Website Committee, Tis Hazari Court, Delhi.
8. The R&I Branch (Central) for uploading on LAYERS.

B Chaudhary

Principal District & Sessions Judge (HQs)
Delhi